of 14 years, who constitute 40% of the population, are ignorant and are unable to gauge the implications and intricacies of life at this early stage. It is high time that the Government give priority to take up socio-economic programmes to eradicate child begging in the country.

I need hardly emphasise that self-respect and dignity of a begging person or family due to poverty, are far away from the ideal of man being the instrument of governance and welfare society. Today's child beggar may be tomorrow's hardened criminal and a danger to the society. These are the writings on the wall which we all should bear in mind.

Thank you, Madam.

THE DEPUTY CHAIRMAN : Shri Shiv Charan Singh—absent. Shri Dipankar Mukherjee.

Need to start production at Hindustan Fertiliser Corporation's Durgapur unit

SHRI DIPANKAR MUKHERJEE (West Bengal) : Madam, while the Government propose to import 1.5 million tonnes of urea during the next kharif season, the production in one unit of the Hindustan Fertiliser Corporation at Durgapur has been suspended from September, 1993 when it was producing 700 tonnes per day costing approximately Rs. 20—35 lakhs. In January, 1994, after four months, after a lot of persuasion, it started production for three, four days and again it was suspended. The problem remained the same—lack of working capital. A pump is not available which would cost only Rs. 15 lakhs. The production losses per day are Rs. 20—30 lakhs. We want to import urea from outside. I want to know whether the Government has got any Fertiliser Policy. I request you to direct the Fertiliser Minister to intervene in the matter and arrange Rs. 15 lakhs for purchase of spares for the Durgapur plant.

Thank you, Madam.

Atrocities on Scheduled Castes and Scheduled Tribes in Bilaspur, Madhya Pradesh

श्री गोविन्दराम मिरी (मध्य प्रदेश): उपसभापति महोदया, मध्य प्रदेश का विलासपुर जिला उन 83 जिलों में से एक है जिसे कि शासन ने अनुसूचित जाति व जनजाति पर अत्याचार अधिक होने का मामला मानकर आइडेंटीफाय किया है । यह जिला मध्यप्रदेश के छतीसगढ़ क्षेत्र में है जहां कि आये दिन अनुसुचित जाति व जनजाति के लोगों पर अधिक अत्याचार होते रहते हैं । वे लोग अपने दूल्हे को घोड़े पर बिटाकर बारात नहीं ले जा सकते । वे अपनी वारात में गांजा-बाजा नहीं लगा सकते और उनकी महिलाओं के साथ बलात्कार किया जाता है । उनके खेत-खलियान को आग लगा दी जाती है वहां इस तरह की घटनायें होती रहती हैं जिससे कि हमारा सिर शर्म से झुक जाता है ।

महोदया, अभी हाल ही में बिलास पुर जिले के अकलतरा थाने के अन्तर्गत बलौदा चौकी के ग्राम कुरमा में सन 73 से पट्टा प्राप्त अनुसूचित जाति के लोगों के जो मकान बने थे उसको वहां के नायब तहसीलदार एवं अन्य शासकीय अधिकारियों ने आग लगा कर जला दिया ।

महोदया, मैं यह कहना चाहता हूं कि छूआछूत के उन्मूलन के लिये अनेक संवैधानिक प्रावधान हैं, लेकिन उसके बावजूद ग्रामीण क्षेत्रों में आज भी छूआछूत जारी है । सारे कानूनों के बावजूद अनुसूचित जाति, जनजाति के लोगों पर अत्याचार की घटनायें लगातार हो रही हैं । माना शासन ने अनेक कानून, अनेक योजनायें समय समय पर बनाई